

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O. A. No. 387 of 1994

Tuesday this the 15th day of March, 1994

CORAM

The Hon'ble Mr. Justice Chettur Sankaran Nair, Vice Chairman
The Hon'ble Mr. P. V. Venkatakrishnan, Administrative Member

P. Parameswaran
Senior Auditor
District Pension Disbursing
Office, Kottayam. ... Applicant

(By Advocate Mr. P. Raveendran)

Vs.

1. The Controller General of
Defence Accounts, West Block-V
R. K. Puram, New Delhi-110066.
2. The Senior Accounts Officer
District Pension Disbursement
Office, Kottayam. Respondents

(By Advocate Mr. Kodoth Sreedharan, ACGSC)

ORDER

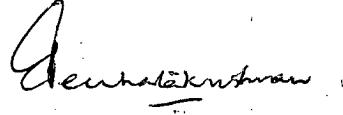
CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN

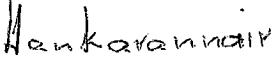
Applicant challenges Annexure-IV order by
which he was transferred from Kottayam to Cannanore.
We must say that the order of transfer does not convey
a clear imagery of what is intended. However, we
do not think we will be justified in interfering
with the order. Learned Standing Counsel assured
that applicant's claim for Kottayam, Ernakulam or
Trichur will be considered at the time of the next

general transfers and that his state of health also will be taken into account. We have no doubt that the department will act only fairly and objectively.

2. Recording the submissions made, we dispose of the application. No costs.

Dated the 15th day of March, 1994.


P.V. VENKATAKRISHNAN
ADMINISTRATIVE MEMBER


CHETTUR SANKARAN NAIR (J)
VICE CHAIRMAN

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